

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.407

Intervention Petition/3/ND/2024 IN IB/354/ND/2023

IN THE MATTER OF:

Cloud Retail Solutions Private Limited

...

Applicant

Under Section 10 (IBC)

Order delivered on 12.07.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Alok Kumar, Proxy-Counsel

For Semo Venture LLP : Mr. Bharvi Thakur, Adv.

For Amitav Food Hospitality: Mr. Sahil Tagotra, Mr. Pratik Gaurav, Advs.

For the Sansparaeil Enterprises : Mr. Abhishek Puri,

Ms. Surbhi Gupta, Mr. Sahil Grewal, Advs.

For the Intervener : Ms. Riya Kumari, Mr. Vishwendra Verma, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Proxy-Counsel for the applicant is present physically and has stated that arguing counsel is not well today and seeks an adjournment. Adjournment is granted. Learned Counsel for the Creditors is present through video-conferencing and has submitted that he has already filed reply. Let this matter be posted to 08.08.2024.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**